MOTOR SEGMENT CROSSES ₹1-LAKH-CRORE PREMIUM MARK

Health cover drives non-life insurance growth in FY26

NARAYANAN V
Chennai, April 20

HEALTH INSURANCE EMERGED as the fastest-growing segment in non-life insurance industry in FY26, registering a 15% year-on-year (y-o-y) rise in gross premium to a record ₹1.37 lakh crore. The growth was led by robust demand for retail health policies, aided by the Goods and Services Tax (GST) rate reduction announced late last year.

According to provisional data from the General Insurance Council, retail health insurance premiums rose 20% y-o-y to ₹56,696 crore, while group (employer-employee) policies grew 13% to ₹68,641 crore. Retail health insurance has sustained strong momentum, with monthly growth in the range of 35–40% after the government exempted individual health policies, including family floaters and senior citizen covers, from GST with effect from September 22, 2025.

As a result, the share of retail in total health premiums increased to 41% from 39% in FY25, while group health insurance contribution declined to 50% from 51.16% a year ago.

The overall non-life insurance industry reported a 9% y-o-y increase in gross direct premium income to ₹3.36 lakh crore in FY26. The segment comprises public and private general insurers, standalone health insurers and specialised public sector insurers.

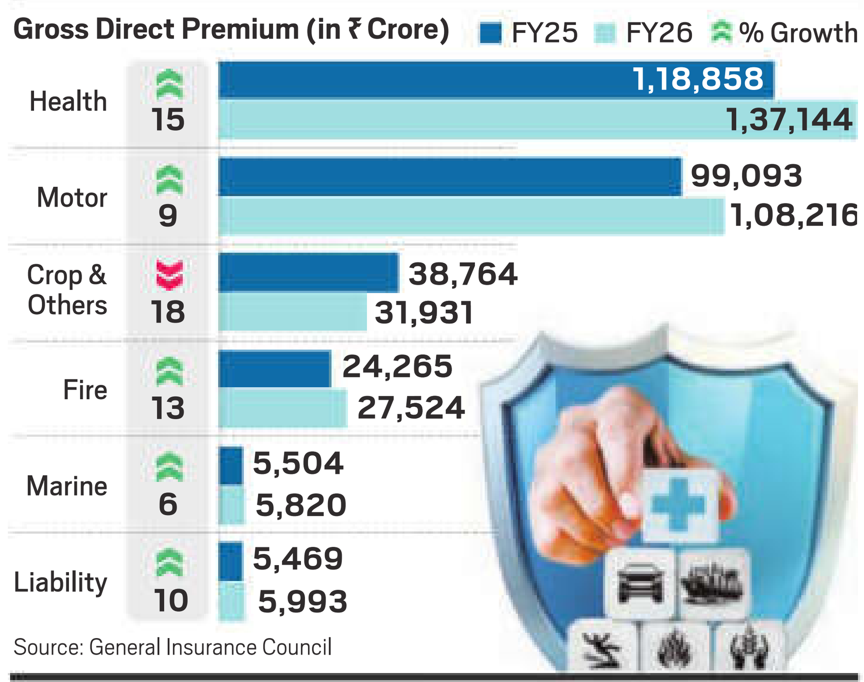
Health insurance alone contributed 41% of the industry's total premium.

Motor insurance reported a 9% y-o-y increase in gross premiums to ₹1.08 lakh crore, crossing the ₹1 lakh crore mark for the first time. Although the GST on motor insurance remain unchanged at 18%, the segment also benefited from the GST rate cut on small cars and two-wheelers from 28% to 18%.

The automobile industry recorded its highest-ever annual sales of 28.7 million units in FY26, driven by a strong recovery in the second half and improved consumer sentiment following the GST reduction. Despite the growth, motor insurance's share in total premiums remained largely stable at around 32%, reflecting the absence of revisions in third-party insurance pricing for over three years. Third-party motor insurance, which is mandatory, accounts for nearly 60% of total motor premiums and about 19% of the overall non-life industry premium.

Miscellaneous insurance, led by crop insurance, was the only segment to report a decline during the year. The segment saw an 18% drop in gross premium to ₹31,931 crore, with crop insurance falling 28% to ₹19,216.49 crore. Marine insurance reported a modest 6% y-o-y growth to ₹5,819.52 crore, while aviation insurance remained largely flat at ₹1,089.27 crore.

UPWARD SWING



Source: General Insurance Council

PNB Housing PAT rises 14%; AUM in FY26 tops ₹90K cr

FE BUREAU
Mumbai, April 20

PNB HOUSING FINANCE'S net profit for the quarter ended March stood at ₹649 crore, up 14.4% year-on-year. On a consolidated basis, the net profit grew 19.2% to ₹ 656 crore. The board has recommended a final dividend of ₹ 8 per equity share of face value of ₹10 each for the fiscal ended March 31.

On Monday, shares of PNB Housing Finance closed 1.8% lower at ₹906.60 on the NSE. Results were announced after market hours.

The net interest income rose 8.2% on year to ₹796 crore in the reporting quarter. Revenues from operations grew 7% to ₹2,169.86 crore.

The net interest margin stood at 3.69% in Q4FY26, against 3.63% a quarter ago.

By the end of the previous fiscal, assets under management stood at ₹90,921 crore, up 13% on year. Loan assets grew 15.3% on year to ₹87,347 crore and total disbursements for the reporting quarter increased 36% to ₹9,355 crore, including ₹335 crore from the corporate lending segment.

BoM Q4 profit up 35% to ₹2,014 cr

GEETA NAIR
Pune, April 20

BANK OF MAHARASHTRA (BoM) on Monday reported a 34.89% year-on-year (y-o-y) jump in net profit to ₹2,014.09 crore for the March quarter, driven by healthy growth in net interest income, improved asset quality and a sustained push towards low-cost deposits. Operating profit for the quarter rose 16.92% to ₹2,946 crore. The bank attributed the performance to better asset quality, reduced stress in the loan book and a continued focus on mobilising low-cost deposits.

Managing Director and CEO Nidhu Saxena outlined the bank's FY27 guidance, projecting credit growth of 18% and deposit growth of 14–15%. Retail, Agriculture and MSME (RAM) loans are expected to grow at 18%, with the segment accounting for 60% of total advances, while corporate loans will comprise the remaining 40%. The bank has guided for a net interest margin of 3.75%.

In a precautionary move, BoM has created a ₹200 crore provision to cushion against potential geopolitical risks impacting its loan book. Saxena said the voluntary provision—similar to buffers created during the Covid-19 pandemic—was aimed at maintaining prudence despite the absence of any regulatory requirement. While no impact was seen in the March quarter of FY26, the bank expects possible effects to emerge in the first or second quarter of FY27. Net interest income for Q4FY26 grew 18.81% to ₹3,702 crore. The NIM stood at 3.91%, slightly lower than 4.01% in Q4FY25 but improved sequentially from 3.86% in Q3FY26, and above the bank's full-year guidance.

CASA deposits increased by ₹20,000 crore during the quarter, marking a 12% growth, with the CASA ratio rising to 52.51%, surpassing the bank's 50% target.


Nidhu Saxena, MD & CEO, Bank of Maharashtra

Groww posts 2-fold jump in profit to ₹686 crore

PRESS TRUST OF INDIA
New Delhi, April 20

BILLIONBRAINS GARAGE VENTURES, the parent company of stock broking firm Groww, on Monday reported an over two-fold growth in profit after tax to ₹686 crore for the three months ended March 2026. The company had posted a PAT of ₹309 crore in the same quarter preceding fiscal.

Its total income surged 81% year-on-year (y-o-y) to ₹1,536 crore in the quarter under review from ₹850 crore in the January-March quarter of 2025, Bengaluru-headquartered Groww said in a stock exchange filing.

The firm's total transacting users stood at 2.16 crore at the end of the March quarter, marking a 25% y-o-y growth. Its active user base stood at 1.67 crore. Further, its total customer assets accelerated 36 per cent year-on-year to ₹3 lakh crore. For the full FY26, Groww's PAT grew 14% y-o-y to ₹2,083 crore and total income rose 19% to ₹4,816 crore. Founded in 2016, Groww emerged as country' largest stockbroker, with over 28% market share.

FROM THE FRONT PAGE

Indian crude basket spikes as freight, insurance costs go up

VERY LARGE CRUDE carriers (VLCCs) are currently earning about $135,700 per day, while Suezmax rates stand at $124,500 and Aframax vessels at $143,300, according to Rystad Energy. The highest single fixture has reached $215,775 per day, while at peak levels, VLCC earnings on the West Asia-China route surged to $700,000 per day.

Meanwhile, war-risk cover has increased from about 0.1% of hull value to over 1%, with some quotes reaching 3%, pushing single-voyage insurance costs to $1.3-3 million for a $130-150 million tanker. "War-risk premiums...have skyrocketed by 200-300%, with some extreme cases seeing a 1,000% increase," said Fotios Katsoulas, director for tanker freight and alternative fuels at S&P Global Energy.

Supply-side disruptions are adding to the pressure. Data from Rystad Energy show West Asia crude flows to India dropped from about 3.06 million barrels per day in February to 1.22 million barrels in March, a decline of nearly 60%. The Strait of Hormuz typically carries around 14 million barrels per day of crude, of which 12.2 million barrels are destined for Asia, including roughly 2 million barrels per day for India.

Liquefied petroleum gas (LPG) supplies have been badly hit. Nearly 90% of India's LPG imports transit through the Strait, and the country accounts for about 50% of Gulf LPG exports routed through it. "India is facing a major shortage... this has already led to queues at distributors and concerns over domestic cooking gas supplies," Katsoulas said.

Liquefied natural gas (LNG) flows are also in short supply. Around 85.7 million tonne LNG annually -- equivalent to about 320 million cubic metre per day -- normally pass through the Strait. "Qatari LNG supplies have dropped by over 300 million cubic metre per day since early March," he said, adding that this is causing "significant stress for gas-reliant industries".

Shipping availability has tightened sharply, with around 1,000 merchant vessels stuck in the Persian Gulf and mainstream shipping lines withdrawing from high-risk routes. Vessel transits through the Strait have dropped by more than 90%.

Supply timelines are extending as vessels reroute via the Cape of Good Hope, adding weeks to voyages. "Atlantic Basin replacement barrels...generate approximately 50% more tonne-miles per voyage," said Erik Grundt, senior analyst at Rystad Energy, pointing to longer delivery cycles and higher fuel costs.

To maintain supply, refiners have relied on unsanctioned "shadow fleet" tankers. "These vessels... allow for 'delivered' trades that bypass mainstream G7 financial systems," Katsoulas said, though he cautioned that these channels are "increasingly unreliable."

While India has diversified crude sourcing, reducing the dependence on the Strait to about 30%, alternatives remain constrained. Pipeline routes in Saudi Arabia and the UAE offer limited bypass capacity, and US LPG export terminals are operating near maximum throughput.

"Supply continuity can be maintained...but it comes with a structurally higher delivered cost base," said Bhavik Vora, partner at Grant Thornton Bharat.

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18 (7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

JAUSS POLYMERS LIMITED

Corporate Identification Number (CIN): L74899HR1987PLC066065
Registered Office: Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India | **Contact Number:** 0120-7195236-39
Email Address: response@jausspolymers.com | **Website:** www.jausspolymers.com

THIS ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT IS BEING ISSUED BY GRETEX CORPORATE SERVICES LIMITED, ("THE MANAGER TO THE OFFER"), ON BEHALF OF THE M/S. NOIZE BRANDS AND LIFESTYLE LIMITED ("THE ACQUIRER") ALONG WITH MR. ADITYA CHOPRA PERSON ACTING IN CONCERN ("PAC"), FOR ACQUISITION OF UPTO 12,02,650 (TWELVE LAKHS TWO THOUSAND SIX HUNDRED FIFTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH (INDIAN RUPEES TEN) ("OFFER SHARES") OF JAUSS POLYMERS LIMITED ("TARGET COMPANY" OR "TC") REPRESENTING 26.00% OF THE EQUITY AND VOTING SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 READ WITH REGULATIONS 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED FROM TIME TO TIME ("OPEN OFFER").

This Pre-Offer cum Corrigendum to the Detailed Public Advertisement is to be read in conjunction with the: a) Public Announcement dated Wednesday, February 04, 2026 (**"Public Announcement"**), (b) Detailed Public Statement dated Tuesday, February 10, 2026, in connection with this Offer, published on behalf of Acquirer on Wednesday, February 11, 2026, in in Financial Express (English daily) (All Editions), Jansatta Hindi (All Editions), Navshakti (Marathi Daily) (Mumbai Edition), Gurgaon Mail (Gurgaon) ('Newspapers') (**'Detailed Public Statement'**), (c) Draft Letter of Offer dated Wednesday, February 18, 2026 filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations (**"Draft Letter of Offer"**), (d) Letter of Offer Dated Friday, April 10, 2026, (**"Letter of Offer"**) (e) Recommendation of Independent Directors of the Company which were approved on and published in the Newspapers on Friday, April 17, 2026 (**"Recommendations of the Independent Directors of the Target Company"**).

The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as "Offer Document" issued by the Manager on behalf of the Acquirer.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the paragraph 1 titled as "Definitions/Abbreviations" on page No. 1 of the Letter of Offer.

1. **Offer Price:**
   The Offer is being made at a price of ₹ 16.05/- (Indian Rupees Sixteen point Zero Five Only) per Equity Share ("Offer Price"). There has been no revisions in the Offer Price.
2. **Recommendations of the committee of independent directors of the Target Company:**
   A committee of independent directors of the Target Company (**"IDC"**) comprising of Mr. Saurabh Jibhau Shewale, as the Chairperson of the IDC and Mr. Rajani Shirish Laddha and Mr. Maddi Venkata Sudarsan, member of IDC approved their recommendation on the Offer on Thursday, April 16, 2026 and published in the Newspaper Friday, April 17, 2026 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011. However, The shareholders may independently evaluate the offer, the market performance of the equity shares and then take an informed decision in the best of their interests.
3. **Other details with respect to Offer**

1. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011
2. The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose name appear on Wednesday, April 08, 2026 being the identified date.
   a) On Thursday, April 16, 2026, through registered post to those Public Shareholders who have not registered their email address with the Depositories/ Target Company.
   b) On Friday, April 10, 2026 through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/ Target Company.

The Draft Letter of Offer dated Wednesday, February 18, 2026, was filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vise letter bearing reference number HO/49/12/11(32)2026-CFD-RAC-DCR1 I/8596/2026 dated Monday, 06 April, 2026, incorporated in the Letter of Offer, There have been no other material changes in relation to the Offer, as otherwise disclosed in the Letter of Offer.

4. **Dispatch of Letter of Offer to the public shareholders.**
   The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by Thursday, April 16, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirer and parties to SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website **(www.sebi.gov.in)** and the Website of the Manager to the Offer **(www.gretexcorporate.com)** from which the Public Shareholders can download/print the same.
5. **Instructions to the public shareholders**
   i. **In case the shares are held in physical form**
   As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
   ii. **In case the shares are held in demat form**
   An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
   iii. **Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer**
   Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by shareholder(s), along with the following details:

a. **In case of physical shares:** Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn.
b. **In case of dematerialized shares:** Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no., and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations, 2011 and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular CFD/DCR2/ CIR/P/2016/131 dated December 09, 2016 and SEBI circular SEBI/HO/CFD/ DCRIII/ CIR/P/2021/615 dated August 13, 2021, as amended, including any guidelines and circulars issued in relation to the same by the Stock Exchange, clearing corporations and SEBI (**"Acquisition Window Circulars"**).
7. **The marketable lot for the Equity Shares of the Target Company is 1 (One) Equity Share.**
8. **Any other material change from date of the Public Announcement**
   None
9. **Corrigendum to the Detailed Public Statement (DPS)**
   None
10. **Details regarding the status of the Statutory and other approvals**
    There are no statutory approvals required for the purpose of this Offer. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.
11. **Schedule of Activities:**
    The Schedule of Activities have been revised and the necessary changes have been incorporated in the LOF. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Sr. No.	Activities	Day and Date (Actual)	Day and Date (Revised)
1	Public Announcement	Wednesday, February 04, 2026	Wednesday, February 04, 2026
2	Publication of Detailed Public Statement in newspapers	Tuesday, February 10, 2026	Tuesday, February 10, 2026
3	Last Date of Filing of Draft Letter of Offer with SEBI	Wednesday, February 18, 2026	Wednesday, February 18, 2026
4	Last Date for public announcement of a competing offer*	Friday, March 06, 2026	Friday, March 06, 2026
5	Receipt of comments from SEBI on Draft Letter of Offer	Friday, March 13, 2026	Monday, April 06, 2026
6	Identified Date*	Tuesday, March 17, 2026	Wednesday, April 08, 2026
7	Last Date by which Letter of Offer will be dispatched to the Public Shareholders	Wednesday, March 25, 2026	Thursday, April 16, 2026
8	Last date by which a Committee of Independent Directors constituted by the Board of Directors of the Target Company shall give its recommendations and publication of the same	Monday, March 30, 2026	Friday, April 17, 2026
9	Last day of revision of Offer Price / Offer Size	Thursday, April 02, 2026	Tuesday, April 21, 2026
10	Date of issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Thursday, April 02, 2026	Tuesday, April 21, 2026
11	Date of commencement of the Tendering Period (**"Offer Opening Date"**).	Monday, April 06, 2026	Wednesday, April 22, 2026
12	Date of closure of the Tendering Period (**"Offer Closing Date"**).	Tuesday, April 21, 2026	Wednesday, May 06, 2026
13	Issuance of post offer advertisement	Tuesday, April 28, 2026	Wednesday, May 13,2026
14	Date of communicating the rejection / acceptance and payment of consideration for the accepted Offer Shares / return of unacquired Offer Shares	Wednesday, May 06, 2026	Wednesday, May 20, 2026
15	Last Date of filing the final report to SEBI	Wednesday, May 13, 2026	Wednesday, May 27, 2026

Note: *The above timelines are indicative (prepared based on the timelines provided under the SEBI (SAST) Regulations and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*

**There has been no competing offer as of the date of this Letter of Offer.*

** Identified Date refers to the date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all Public Shareholders are eligible to participate in the Offer any time during the Tendering Period*

12. **Other information**
    The Acquirer along with PAC accepts full responsibility for the obligations as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement.
    This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement would also be available on SEBI's website at www.sebi.gov.in, the Target Company at www.jausspolymers.com the Registrar to the Offer at www.beetal.in; and Manager to the Offer at www.gretexcorporate.com.

Issued by Manager to the Offer on behalf of the Acquirer and PAC

GRETEX

GRETEX CORPORATE SERVICES LIMITED
Address: A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Maharashtra- 400013, India | **Tel No.:** +91 2269308500
Email: info@gretexgroup.com | **Website:** www.gretexcorporate.com
Contact Person: Mr. Arvind Harlalka | **SEBI Registration No:** INM000012177
CIN: L74999MH2008PLC288128

Acquirer and PAC

M/s. Noize Brands and Lifestyle Limited (represented by its Director– Mr. Aditya Chopra)	Mr. Aditya Chopra
Sd/-	Sd/-

Place: Noida
Date: April 21, 2026

AdBaaz

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*This advertisement is for information purpose only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or to sell the securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to it in the Letter of Offer dated April 11, 2026 ("**Letter of Offer**" or "**LOF**") filed with BSE Limited ("**BSE**") and the Securities and Exchange Board of India Limited ("**SEBI**").*

Panafic Industrials Limited

Corporate Identity Number: L45202DL1985PLC019746
Registered Office: 23, 2nd Floor, North West Avenue, Club Road, West Punjabi Bagh, New Delhi - 110026, India
Telephone: 011-25223461, 25221200; Email: panafic.industrials@gmail.com;
Website: www.panaficindustrialsltd.in
Contact Person: Mr. Dharmender Kumar, Company Secretary and Compliance Officer;

Panafic Industrials Limited (Company or Issuer) was incorporated on January 01, 1985, as a public limited company under the Companies Act, 1956 with the Registrar of Companies, Delhi & Haryana and consequently a certificate of commencement of business dated January 16, 1985, was issued to our Company. Pursuant to a Board Resolution passed by the Board of Directors of our Company on July 17, 2014, the Registered Office of our Company was shifted from 4566-13, Jai Mata Market, Trinagar, New Delhi - 110035, India to 23, 2nd Floor, North West Avenue, Club Road, West Punjabi Bagh, New Delhi - 110026, India. The Corporate Identification Number of Our Company is L45202DL1985PLC019746. For further details please refer to the section titled "General Information" beginning on page 39 of this Letter of offer.

OUR PROMOTERS: MS. SARITA GUPTA, MS. SAROJ GUPTA, MR. ANIL GUPTA AND MR. RAJEEV KUMAR GUPTA

ISSUE OF UPTO 41,06,25,000 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 1/- EACH OF OUR COMPANY (THE RIGHTS EQUITY SHARES) FOR CASH AT A PRICE OF ₹ 1 PER RIGHTS EQUITY SHARE AGGREGATING UPTO ₹ 4,106.25 LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 5 RIGHTS EQUITY SHARES FOR EVERY 1 EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON FRIDAY, APRIL 17, 2026, (THE ISSUE). FOR FURTHER DETAILS, SEE TERMS OF THE ISSUE BEGINNING ON PAGE 134 OF THE LETTER OF OFFER.

Assuming full subscription

FOR ATTENTION OF THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY

ISSUE PROGRAMME

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATION*	ISSUE CLOSES ON#
FRIDAY, APRIL 24, 2026	MONDAY, MAY 04, 2026	FRIDAY, MAY 08, 2026

**Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncees on or prior to the Issue Closing Date.*

#Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA*	Simple, Safe, Smart way of Application!! * Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

PROCESS OF MAKING AN APPLICATION IN THE ISSUE

In accordance with Regulation 76 of the SEBI ICDR , the SEBI Master Circular and the ASBA Circulars, all Shareholders desiring to make an Application in this Issue are mandatorily required to use the ASBA process. Shareholders should carefully read the provisions applicable to such Applications before making their Application through ASBA.

➢ **For details, see "Procedure for Application through ASBA facility" on Page 137, of the Letter of Offer.**

➢ **Making of an Application through the ASBA process**

Shareholders, wishing to participate in this Issue through the ASBA facility, are required to have an ASBA enabled bank account with an SCSB, prior to making the Application. Shareholders desiring to make an Application in this Issue through ASBA process, may submit the Application Form in physical mode to the Designated Branches of the SCSB or online/ electronic Application through the website of the SCSBs (if made available by such SCSB) for authorizing such SCSB to block Application Money payable on the Application in their respective ASBA Accounts.

Shareholders should ensure that they have correctly submitted the Application Form and have provided an authorization to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For details of making application through ASBA process, Eligible Equity Shareholders are advised to refer to "Procedure for Application through ASBA facility" on page 137 of the Letter of Offer.

➢ **Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form**

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company by sending a letter to the Registrar containing the name(s), address, e-mail address, contact details and the details of their demat account along with copy of self-attested PAN and self-attested client master sheet of their demat account either by e-mail, post, speed post, courier, or hand delivery so as to reach to the Registrar not later than two Working Days prior to the Issue Closing Date, i.e. on or before Wednesday, May 06, 2026, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date.

Prior to the Issue Opening Date, the Rights Entitlements of those Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company namely Panafic Industrials Limited -Right Entitlement Suspense Escrow account.

Eligible Equity Shareholders holding Equity Shares in physical form are advised to refer to the procedure for Application by and credit of Rights Equity Shares in "**Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form**" on page 140 of the Letter of Offer.

➢ **Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process**

An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to this Issue on plain paper in case of non-receipt of Application Form as detailed above. In such cases of non-receipt of the Application Form through e-mail or physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to this Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar or Stock Exchange. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorising such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address or is a U.S. Person or in the United States.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

For details regarding making application on plain paper, Eligible Equity Shareholders are advised to refer to "**Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process**" on page 139 of the Letter of Offer.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in the account of the IEPF authority; or (b) the demat accounts of the Eligible Equity Shareholder which are frozen or the Equity Shares which are lying in the unclaimed suspense account (including those pursuant to Regulation 39 of the SEBI LODR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date; or (c) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (d) credit of the Rights Entitlements returned/reversed/failed; or (e) the ownership of the Equity Shares currently under dispute, including any court proceedings, if any; or (f) non-institutional equity shareholders in the United States.

PLEASE NOTE THAT IF NO APPLICATION IS MADE BY THE ELIGIBLE EQUITY SHAREHOLDERS OF RIGHTS ENTITLEMENTS ON OR BEFORE ISSUE CLOSING DATE, SUCH RIGHTS ENTITLEMENTS SHALL GET LAPSED AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE. NO EQUITY SHARES FOR SUCH LAPSED RIGHTS ENTITLEMENTS WILL BE CREDITED, EVEN IF SUCH RIGHTS ENTITLEMENTS WERE PURCHASED FROM MARKET AND PURCHASER WILL LOSE THE PREMIUM PAID TO ACQUIRE THE RIGHTS ENTITLEMENTS. PERSONS WHO ARE CREDITED THE RIGHTS ENTITLEMENTS ARE REQUIRED TO MAKE AN APPLICATION TO APPLY FOR EQUITY SHARES OFFERED UNDER RIGHTS ISSUE FOR SUBSCRIBING TO THE EQUITY SHARES OFFERED UNDER ISSUE.

LAST DATE FOR APPLICATION

The last date for submission of the duly filled in the Application Form or a plain paper Application is, Friday, May 08, 2026, i.e., Issue Closing Date. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCSB, uploaded with the Stock Exchange and the Application Money is not blocked with the SCSB, on or before the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as set out in "**Basis of Allotment**" on page 157 of the Letter of Offer .

Please note that on the Issue Closing Date applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchange.

Please ensure that the Application Form and necessary details are duly filled in. In place of Application number, Shareholders can mention the reference number of the e-mail received from Registrar informing about their Rights Entitlement or last eight digits of the demat account. Alternatively, SCSBs may mention their internal reference number in place of application number.

ALLOTMENT OF THE EQUITY SHARES IN DEMATERIALIZED FORM

PLEASE NOTE THAT THE EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH SHAREHOLDERS ON THE RECORD DATE.

FOR PROCEDURE OF APPLICATION BY SHAREHOLDERS WHO HAVE PURCHASED THE RIGHT ENTITLEMENT THROUGH ON MARKET RENUNCIATION/OFF MARKET RENUNCIATION, PLEASE REFER TO HEADING TITLED "PROCEDURE FOR APPLICATION THROUGH ASBA FACILITY" ON PAGE 137 OF THE LETTER OF OFFER.

LISTING

The existing Equity Shares of our Company are listed on BSE Limited (BSE). Our Company has received in-principle approvals from BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through their letter dated January 19, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular (as defined hereinafter). For the purposes of the Issue, the Designated Stock Exchange is BSE.

DISCLAIMER CLAUSE OF SEBI

This Draft Letter of Offer has not been filed with SEBI in terms of SEBI ICDR Regulations as the size of issue is less than Rs. 5,000 Lakhs. However, the Letter of Offer will be filed with SEBI.

DISCLAIMER CLAUSE OF BSE

It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer clause of the BSE Limited.

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS

In accordance with the SEBI ICDR Regulations, the SEBI Relaxation Circulars and SEBI Master Circular, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent/ dispatched only to the Eligible Equity Shareholders who have provided an Indian address. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided an Indian address and who have made a request in this regard. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

In accordance to above, the dispatch of Abridged Letter of Offer, the Rights Entitlement Letter and Application Form has been completed in electronic form through email and physically through registered post/speed post on Monday, April 20, 2026 by the Registrar.

Shareholders can access the Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Equity Shares under applicable laws) on the websites of : (i) our Company at www.panaficindustrialsltd.in; (ii) the Registrar at www.skylinerta.com; (iii) the Stock Exchange at www.bseindia.com.

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e., www.skylinerta.com) by entering their DP ID and Client ID or Folio Number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date) and PAN. The link for the same shall also be available on the website of our Company (i.e., www.panaficindustrialsltd.in).

OTHER IMPORTANT LINKS AND HELPLINE

The Shareholders can visit following links for the below-mentioned purposes: a) Frequently asked questions and online/ electronic dedicated Shareholders helpdesk for guidance on the Application process and resolution of difficulties faced by the Shareholders: www.skylinerta.com; b) Updation of e-mail address/ mobile number in the records maintained by the Registrar or our Company: www.skylinerta.com; c) Updation of demat account details by Eligible Equity Shareholders holding shares in physical form: www.skylinerta.com; d) Submission of self-attested PAN, client master sheet and demat account details by non- resident Eligible Equity Shareholders at email id at ipo@skylinerta.com;.

*Investors may contact the Registrar or our Company Secretary and Compliance Officer for any pre-Issue or post-Issue related matter. All grievances relating to the ASBA process, with a copy to the SCSBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact number(s), E-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "**Terms of the Issue**" on page 134.*

BANKER TO THE ISSUE AND REFUND BANK: Yes Bank Limited

MONITORING AGENCY: Infomerics Valuation and Rating Limited

FOR RISK FACTOR AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER/ABRIDGED LETTER OF OFFER

ISSUER COMPANY	REGISTRAR TO THE ISSUE
PANAFIC INDUSTRIALS LIMITED **Corporate Identity Number**: L45202DL1985PLC019746 **Registered Office**: 23, 2nd Floor, North West Avenue, Club Road, West Punjabi Bagh, New Delhi - 110026, India **Telephone**: 011-25223461, 25221200 **Contact Person**: Mr. Dharmender Kumar, Company Secretary and Compliance Officer **Email**: panafic.industrials@gmail.com , **Website**: www.panaficindustrialsltd.in	Skyline **SKYLINE FINANCIAL SERVICES PRIVATE LIMITED** **CIN**: U74899DL1995PTC071324 **Registered Office**: D-153A, Ist Floor, Okhla Industrial Area, Phase - I, New Delhi- 110020 Tel: 011-40450193-197; Fax: 011-26812683 **E-mail**: ipo@skylinerta.com Investor Grievance Email: grievances@skylinerta.com **Website**: www.skylinerta.com **Contact Person**: Mr. Anuj Rana **SEBI Registration No.**: INR000003241

Disclaimer:
Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with BSE Limited (BSE. The Letter of Offer is expected to be available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed i.e. BSE at www.bseindia.com. Investors should note that investment in equity shares involve a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 23 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

For PANAFIC INDUSTRIALS LIMITED
On behalf of the Board of Directors
Sd/-
Mr. Dharmender Kumar
Company Secretary and Compliance Officer

Date: April 20, 2026
Place: New Delhi

जाहिर नोटीस

मी, किरण दिगंबर प्रधान, मुलुंड, मुंबई, असे जाहीर करतो कि, माझे आजोबा कै. पां. मा. प्रधान (स्वर्गवास दि. १६ जानेवारी ९३) यांची सदनिका क्र. ८, खरोटे इमारत, गोखले रोड, मुलुंड (पूर्व). मुंबई - ८१, यांचे नंतर माझे वडील (दि. पां. प्रधान, स्वर्गवासी दि. १९ जून २२) यांचे नंतर माझ्या आजोबांच्या इच्छेनुसार सध्या माझ्या ताब्यात आहे. या सदनिकेची देखभाल, दुरुस्ती, सदनिकेचे मासिक भाडे इत्यादी आवश्यक गोष्टी माझ्याकडूनच होत आहेत.

सदर इमारतीचे पुनर्विकास होणे प्रस्तावित आहे तत्पूर्वी सदर सदनिकेची भाडेपट्टी तपासून पुनर्विकास करार करण्याहेतू, सर्व किंवा कोणत्याही व्यक्तीस सदर सदनिके विरुद्ध / बाबत संबंधित कोणत्याही स्वरूपात वारसा, उत्तराधिकारी, विक्री, विनिमय, भाडेपट्टी, परवाना, ट्रस्ट धारणाधिकार, देखभाल, सुखसोयी, ताबा, तारण, संलग्नता, गहाण, शुल्क, भेट, भार किंवा कोणत्याही प्रकारे कोणत्याही स्वरूपाचा हक्क, शीर्षक, स्वारस्य, दावा, मागणी किंवा आक्षेप असल्यास हि सूचना प्रकाशित झाल्यापासून १४ दिवसांच्या आत त्यांच्या दाव्याचे समर्थन करणाऱ्या सर्व कागदपत्रांसहित खालील पत्यावर कळवावे, असे न केल्यास असा कोणताही दावा मागणी किंवा आक्षेप अस्तित्वात नाही किंवा ते सोडले आहेत आणि माफ केले आहेत असे मानण्यात येईल आणि त्यानंतर सदर सदनिकेच्या पुर्विकासासंबंधित आवश्यक ती प्रक्रिया करण्यास मुखत्यार राहीन.

नाव, पत्ता
किरण दिगंबर प्रधान
ए ४/४०२, सद्गुरू गार्डन सोसायटी,
कावेसार, विजय गार्डन, घोडबंदर रोड
ठाणे (पश्चिम) - ४००६१५.

मुंबई
दि. २१ एप्रिल २०२६

फॉर्म नं. डी

(नियम ९२ (३) बघा)

जनतेच्या माहितीसाठी याद्वारे हे कळवण्यात येते की, **श्री. अनिरुद्ध के. डागा,** परमिट **क्र. अप्रयोज्य** ने संरक्षित मोटर वाहन **क्र. एम एच ४३ बीयु-०९७८** चे मालक **अप्रयोज्य** रोजी मरण पावले.

मी, **रुची अनिरुद्ध डागा,** पत्ता : **एमराल्ड डे, फ्लॅट नं. ए-४०१, प्लॉट क्र. आर ३/८, सेक्टर १४, नेरूळ, नवी मुंबई, ठाणे - ४००७०६,** उपरिनामित ची उत्तराधिकारी असल्याने परमिट वापरण्यास इच्छुक आहे आणि त्यानुसार, मी, माझ्या नावे परमिट हस्तांतरित करण्यासाठी सुयोग्य प्राधिकरण / रिजनल ट्रान्सपोर्ट ऑफीस / रिजनल ट्रान्सपोर्ट ऑथॉरिटी कडे अर्ज केला आहे.

ह्या बाबतीत कोणत्याही व्यक्तीचा कोणताही दावा किंवा आक्षेप असल्यास, तसे ह्या सूचनेच्या प्रकाशना पासून १५ दिवसांत रिजनल ट्रान्सपोर्ट ऑफीस / रिजनल ट्रान्सपोर्ट ऑथॉरिटी **डे. आरटीओ, नवी मुंबई** यांना कळवावे.

उत्तराधिकाऱ्याचे नाव : रुची अनिरुद्ध डागा
पत्ता : एमराल्ड डे, फ्लॅट क्र. ए-४०१, प्लॉट क्र. आर ३/८, सेक्टर १८, नेरूळ, नवी मुंबई, ठाणे - ४००७०६

Bank of India बैंक ऑफ़ इंडिया
Relationship beyond banking रिश्तों की जमापूँजी

नाशिक झोनल ऑफिस: प्लॉट क्र. जी १, त्रंबकेश्वर रोड, सातपूर इंडस्ट्रियल एरिया, सातपूर, नाशिक-४२२००७, महाराष्ट्र

०८/०५/२०२६ रोजी स. ११.०० ते सायं. ०५.०० (भाप्रवे) दरम्यान बँकेकडे प्रभारित जंगम आणि स्थावर मिळकतीचा ई-लिलाव आणि १५ दिवसांची विक्री सूचना

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ६(२) आणि ९(१) अन्वये जंगम आणि स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषत: खालील कर्जदार आणि हमीदारांना याद्वारे सूचना देण्यात येते की, खालील वर्णिलेल्या जंगम आणि स्थावर मिळकती या तारण धनकोकडे गहाण/प्रभारित आहेत, ज्यांचा सांकेतिक/प्रत्यक्ष कब्जा बँक ऑफ इंडिया (तारण धनको) च्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, त्या खालील नमुद कर्जदार आणि हमीदार यांच्याकडून तारण धनकोंना थकीत रकमेच्या वसुलीसाठी खालील नमुद तारखेरोजीस **''जे आहे जेथे आहे'', ''जे आहे जसे आहे ''** आणि ''जे काही आहे तेथे आहे'' तत्त्वाने विकण्यात येणार आहेत.

अ. क्र.	शाखेचे नाव आणि कर्जदार/ हमीदारांचे नाव आणि पत्ता आणि थकबाकी रक्कम	मिळकतींचे संक्षिप्त वर्णन	राखीव किंमत इएमडी प्रस्ताव रक्कम पटीत (रु. लाखात)
१	शाखा : एआरबी, नाशिक खाते: मे. संवेदा कॉटन इंडस्ट्रीज लेजर थकबाकी = रु. १२०.७० लाख पत्ता : सरला, मिळकत क्र. ४८, पोस्ट मालेवाडी, तालुका श्रीरामपूर, जिल्हा अहमदनगर, पिन कोड : ४१३७१८.	मालमत्ता: एन.ए जमीन धारक गट क्र.: ३/२, क्षेत्र मोजमापित ५९०० चौ.मी. च्यासह बांधकामित शेड स्थित येथे सराला, तालुका श्रीरामपूर, जिल्हा अहिल्यानगर (पूर्वी अहमदनगर म्हणून ज्ञात) श्री. संतोष वसंतराव जाधव (गहाणदार-हमीदार) यांच्या मालकीचे च्या समाविष्टीत मालमत्तेचे सर्व ते भाग आणि विभाग. मालमत्तेचे गुगल निर्देशांक (अक्षांश व रेखांश): १९.७४७३१०, ७४.७४३९६९ सिमाबद्ध :- **उत्तर:** संतोष व्ही. जाधव यांची मालमत्ता आणि महाराष्ट्र शासनाची जमीन; **दक्षिण:** अण्णासाहेब आणि भाऊसाहेब राऊत यांची मालमत्ता. २५.०० मी. रुंद रस्ता; **पूर्व:** गुलाब शेख यांची मालमत्ता; **पश्चिम:** माळेवाडी-सराला रस्ता मागणी सूचनेची तारीखः ०५-१०-२०२३ / कब्जाची तारीखः ०४-०१-२०२४ / कब्जाचा प्रकारः सांकेतिक • इअर रक्कम जी खाते क्र./ आयएफएससी कोड इ. मध्ये जमा करायची आहेः बँक ऑफ इंडिया, एआरबी नाशिक, खाते क्र. ०८३७९०२०००००३३, आयएफएससी: बीकेआयडी०००८३७ • प्राधिकृत अधिकाऱ्यांचा ईमेल आयडी/ संपर्क क्र.: श्री. रोहित राज/ARB.Nasik@bankofindia.bank.in ९५२५५३९९९४	६८.५४ ६.८६ ०.१०

अटी आणि शर्ती: (१) ई-लिलाव हा सर्व ज्ञात अज्ञात भारांसह **''जे आहे जेथे आहे, जे आहे जसे आहे, जे काही आहे तेथे आहे आणि कोणत्याही मदतीशिवाय तत्वाने''** करण्यात येईल आणि बँक मत्तेला बाधीत नामाधिकार, शर्ती किंवा कोणत्याही अन्य वस्तुस्थितीसाठी जबाबदार राहणार नाही. वर दर्शवलेला तपशील हा बँकेकडील उपलब्ध माहितीनुसार दर्शविलेला आहे. लिलाव बोलीदारांने मालमत्तेचे प्रत्यक्ष मोजमाप आणि स्थितीबाबत स्वतःची खात्री करणे आवश्यक आहे. प्रत्यक्ष आणि मोजमाप आणि स्थितीमध्ये फरक असु शकतो आणि प्राधिकृत अधिकारी त्यासाठी जबाबदार राहणार नाही. लिलाव विक्री/बोली फक्त पीएसबी अलायन्स ई-ऑक्शन पोर्टल वेबसाईट https://www.baanknet.com मार्फत ''ऑनलाईन इलेक्ट्रॉनिक बोली'' प्रक्रियेमार्फत करण्यात येईल. **(२) इएमडी रक्कम जनरेट केलेल्या चलानद्वारे** पीएसबी अलायन्स ई-ऑक्शन पोर्टल **कडे थेट जमा करायची आहे.** ईएमडी वॉलेटमध्ये बोलीमध्ये सहभागी होण्यासाठी ई-लिलाव प्रक्रिया सुरू होण्यापूर्वी इअर रक्कम दिसणे आवश्यक आहे. **(३)** लिलावाची तारीख आणि वेळ **०८/०५/२०२६ रोजी स. ११.०० ते सायं. ५.०० (भाप्रवे) दरम्यान.** प्रत्येकी १० मिनिटांचा अमर्याद विस्तार **(४)** लिलाव वरील नमूद राखीव किंमतीला सुरू होईल. बोलीदारांनी संबंधित मिळकतींकरीता यावरील नमुद असे त्यांचे प्रस्ताव **रु. १०,०००/-. (५)** इच्छुक बोलीदारांने वैध ई-मेल आयडी धारक करणे आणि पोर्टल https://www.baanknet.com येथे त्यांचे नाव नोंदविणे आणि पीएसबी अलायन्स ई-ऑक्शन पोर्टल कडून विनामूल्य युजर आयडी आणि पासवर्ड मिळविणे आवश्यक आहे, त्यानंतर त्यांना ऑनलाईन ई-लिलावामध्ये सहभागी होण्याची परवानगी देण्यात येईल. **(६)** संभाव्य बोलीदार पीएसबी अलायन्स ई-ऑक्शन पोर्टल द्वारे ईमेल support.baanknet@psballiance.com आणि कॉल सेंटर मुंबई +९१ ८२९१२२०२२० ऑनलाईन प्रशिक्षण घेऊ शकतात. **(७)** राखीव किंमतीच्या १०%ची इसारा अनामत रक्कम (ईएमडी) चलान जनरेट करून पीएसबी अलायन्स ई-ऑक्शन पोर्टल कडे ती जमा करण्यासाठी आरटीजीएस/एनईएफटी/युपीआय ॲप्लिकेशन मार्फत देय आहे. **(८)** बोली प्रपत्र हे सादर करण्याची अंतिम तारीख किंवा पूर्वी सदर सूचनेच्या अटी आणि शर्तीची स्वीकृती, आणि इएमडी भरणा केल्याचा तपशील (युटीआर क्र.), आयकर विभागाने जारी केलेल्या पॅनकार्डची प्रत आणि बोलीदारांच्या ओळखीचा पुरावा आणि निवासाचा पुरावा जसे की, पासपोर्ट, इलेक्शन कमिशन कार्ड, रेशन कार्ड, ड्रायव्हिंग लायसन्स इ., सह ऑनलाईन अपलोड करणे आवश्यक आहे. **(९)** इएमडी रक्कम उच्चतम/यशस्वी बोलीदारांच्या प्रकरणात समायोजित करण्यात येईल, अन्यथा विक्री निश्चित झाल्यावर ई-वॉलेटमध्ये परत करण्यात येईल. इएमडी वर व्याज देय नाही **(१०)** इच्छुक पक्षकार साधारण **०७/०५/२०२६ रोजी स. ११.०० ते दु. ४.००** दरम्यान प्रत्यक्ष ठिकाणी, मत्तेचे निरिक्षण करू शकतात. मत्तेच्या निरीक्षणासाठी कृपया संबंधित शाखेत संपर्क करावा **(११)** उच्चतम/यशस्वी बोलीदारांने अधिकाऱ्यांनी बोली स्वीकारल्यावर मिळकतीच्या समोर नमुद केलेल्या संबंधित शाखेत पुढील कामकाजाच्या दिवसापूर्वी/त्वरित अगोदर जमा केलेली इएमडी समायोजित करून विक्री किमतीच्या २५% टक्के जमा करणे आवश्यक आहे आणि विक्री किंमतीच्या उर्वरित ७५% विक्रीपासून १५ दिवसांत किंवा पूर्वी किंवा प्राधिकृत अधिकाऱ्यांच्या स्वतःच्या निर्देशाने आणि लेखी मान्य केलेल्या वाढीव कालावधीत जमा करायची आहे. यशस्वी बोलीदारांने प्रदानात कसूर केल्यास बोलीदाराने अगोदर जमा केलेली रक्कम जप्त करण्यात येईल आणि कसूरवार बोलीदाराचा मत्ता/रकमेच्या संदर्भात कोणताही दावा राहणार नाही **(१२)** उच्चतम बोलीदाराना येथील नमूद मत्तेचे यशस्वी बोलीदार/खरेदीदार म्हणून घोषित करण्यात येईल भाग ते बोलीसाठी कायद्याने पात्र असावेत **(१३)** सदर सूचनेत काहिही घटीत नाही किंवा वरील मत्ता विक्रीसाठी बँकेच्या वतीने कोणतेही आश्वासन किंवा सादरीकरण मानण्यात येई नये. बँक/प्राधिकृत अधिकाऱ्यांना कोणतेही कारण न देता योग्य वाटलेल्या कारणांसाठी विक्री रद्द करण्याचा हक्क राखुन ठेवला आहे. आणि अशा रद्द करण्याबाबत बोलीदाराला प्रश्न विचारता येणार नाही. **(१४)** खरेदीदाराने मुद्रांक शुल्क/अतिरिक्त मुद्रांक शुल्क/हस्तांतर प्रभार, शुल्क इ. आणि सर्व सांविधिक/ असांविधिक थकबाकी, कर, अभिहस्तांकन प्रभार, शुल्क इ. कोणांचीही देणी सुद्धा भरायची आहे. **(१५)** इच्छुक बोलीदारांनी बोली सादर करण्यापूर्वी मत्तेला बाधीत दावे/हक्क/थकबाकी आणि लिलावासाठी ठेवलेल्या मत्तेचे नामाधिकार, भारांच्या संदर्भात त्यांची स्वतंत्र चौकशी करणे आवश्यक आहे. मत्ता बँकेला ज्ञात सर्व विद्यमान आणि भविष्याती भारांसह विकण्यात येईल. प्राधिकृत अधिकारी/तारण धनको कोणत्याही त्रयस्थ पक्षकाराचे दावे/हक्क/थकबाकी यासाठी कोणत्याही मार्गाने जबाबदार राहणार नाहीत. **(१६)** बँकेला यशस्वी बोलीदाराने केलेले विक्री मोबदल्याचे प्रदान हे इन्कम टॅक्स ॲक्ट, १९६१ च्या कलम १९४-१ए अंतर्गत टीडीएसच्या अधिन राहील आणि टीडीएस हा बोली रकमेच्या उर्वरित ७५% जमा करतेवेळी फक्त यशस्वी बोलीदारांने भरायचा आहे लागु नसल्यास रद्द करावे. **(१७)** विक्रीसाठी प्रस्तावित मत्तेच्या विक्री मधून कोणताही वाद/तफावत उद्भवल्यास फक्त मुंबई न्यायाधिकरणाच्या अनन्य अधिकरितेच्या अधिन राहील. **(१८)** बोलीदारांना नोंदणी आणि बोली मार्गदर्शनाकरिता https://www.baanknet.com ला भेट देणे आवश्यक आहे **(१९)** सूचनेचा इंग्रजी मजकुर आणि मराठी मजकुरात कोणतीही तफावत किंवा विसंगती आढळल्यास इंग्रजी मजकुर ग्राह्य धरावा.

सरफैसी ॲक्ट २००२ च्या नियम ६(२) आणि ९ (१) अन्वये १५ दिवसांची वैधानिक विक्री सूचना

कर्जदार/हमीदार/गहाणवटदार यांना ई-लिलावाच्या तारखेपूर्वी वरील नमूद रकमेसह व्याज, इतर प्रभार आणि अनुषंगिक खर्च चुकता करण्यासाठी याद्वारे सूचित करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसुल करण्यात येईल.

विशेष माहिती/सावधानी

शेवटचे मिनिट/सेकंदाला बोली करणे त्यांच्या स्वतःच्या हितासाठी बोलीदारांनी टाळावे अशा वेळी विक्रेत्यांच्या वतीने बँक ऑफ इंडिया किंवा सेवा पुरवठादार कोणतीही उणिव/कमतरता (इंटरनेट फेल्युअर, पॉवर फेल्युअर इ.) साठी जबाबदार राहणार नाहीत. या बाबतीत अशा आकस्मित घटना टाळण्यासाठी बोलीदार बॅक अप पॉवर सप्लाय आणि कोणतीही अन्य आवश्यक व्यवस्था/पर्याय करण्याची विनंती करण्यात येत आहे, जेणेकरुन त्यांना अशा आकस्मित घटना टाळुन यशस्वीपणे लिलावात सहभागी होणे शक्य होईल.

दिनांक : २१/०४/२०२६ **सही/-**
ठिकाण : नाशिक **प्राधिकृत अधिकारी, बँक ऑफ इंडिया**

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प्रादेशिक कार्यालय : नेताजी मार्ग, मिठाखली सिक्स रोड्स जवळ, एलिसब्रिज, अहमदाबाद-६, दूरध्वनी: +९१-२६४२१६७१-७५

कर्जदारांना मागणी सूचना

खाली नमूद खाते एनपीए मध्ये वर्गीकृत करण्यात आले असून सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट (अधिनियम), २००२ च्या कलम १३(२) अंतर्गत बंधन बँक लि. कडून खालील कर्जदारांना जारी करण्यात आलेली मागणी सूचना न बजावता परत आली आहे. त्यामुळे ही सूचना प्रकाशनाद्वारे तुम्ही सर्वांना आणि सर्वसामान्य जनतेला [illegible] येत आहे.

कर्जदार आणि हमीदारांचे नाव आणि कर्ज खाते क्र.	गहाण ठेवलेल्या मिळकतीचे वर्णन (तारण मत्ता)	मागणी सूचनेची तारीख/ एनपीएची तारीख	सांकेतिक ताब्याची तारीख	मागणी सूचनेच्या तारखेस थकबाकी रक्कम
हरिश्चंद्र सूर्यवंशी, सुलोचना विश्वनाथ, २०००४९४०००९७५८	फ्लॅट क्र. २०८, डी विंग, दुसरा मजला, ''आर्य पॅराडाईज'' नावाच्या इमारतीत, शेलु, [illegible]	फेब्रुवारी १३, २०२६/ जानेवारी ०३, २०२६	रु. ७८२६६५.९८/- (देय दिनांक फेब्रुवारी ११, २०२६)	एप्रिल १५, २०२६
आशा वामन काटे, ललित वामन काटे, २०००४०४०००५८९७	खोली क्र. १२६ धारक, सातवा मजला, ''सुंदरम एसआरए सीएचएस लि.'', धारावी [illegible]	ऑक्टोबर ३१, २०२५/ जानेवारी ०१, २०२६	रु. ९६४६५६.६२/- (देय दिनांक ऑक्टोबर १०, २०२५)	१७ जानेवारी, २०२६
देविचंद भागोजी निमाडे, स्नेहा देविचंद निमाडे, २०००४०१०००९३३२	फ्लॅट क्र. २, तळ मजला, ''एलोरा कॉम्प्लेक्स क्र. ३ को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि.'', पनवेल [illegible]	फेब्रुवारी १८, २०२६/ फेब्रुवारी ०३, २०२६	रु. ११३७०२३.०८/- (देय दिनांक फेब्रुवारी ११, २०२६)	एप्रिल १५, २०२६
रविंद्र रघो घाडगावकर, श्रीम. प्रियांका सुभाष नावरे, सचिन भानुदास घेरम, सचिन रामचंद्र मसाडेकर [illegible]	फ्लॅट क्र. ४०२, चौथा मजला, बिल्डिंग क्र. २, ''रामचंद्र भगत कॉम्प्लेक्स'', [illegible]	फेब्रुवारी १८, २०२६/ फेब्रुवारी ०३, २०२६	रु. १३९११४१.७४/- (देय दिनांक फेब्रुवारी ११, २०२६)	एप्रिल १५, २०२६
महताब ई शेख, जाहिदा महताब शेख, २०००४२०००००१११	निवासी फ्लॅट क्र. ५०३, पाचवा मजला, ए विंग, [illegible]	जानेवारी १९, २०२६/ जानेवारी ०३, २०२६	रु. ८१०९३३.९८/- (देय दिनांक जानेवारी ०९, २०२६)	मार्च ०९, २०२६
श्री. प्रमोद के नायर, श्रीम. वैशाली प्रमोद के नायर, [illegible]	फ्लॅट क्र. ६०४, [illegible] ''बालाजी गार्डन'' [illegible]	जानेवारी २९, २०२६/ डिसेंबर ०४, २०२५	रु. ३७०७५९७.८०/- (देय दिनांक जानेवारी ०९, २०२६)	एप्रिल १५, २०२६
योदिका व्ही वळंजू, विकास व्ही वळंजू, [illegible]	फ्लॅट क्र. ०१, पहिला मजला, बिल्डिंग क्र. ए-०४, [illegible]	जानेवारी २९, २०२६/ डिसेंबर ०४, २०२५	रु. २२०५४८.९१/- (देय दिनांक जानेवारी ०९, २०२६)	एप्रिल १५, २०२६
पोपट फकीरा वाघमारे, विद्या पोपट वाघमारे, स्वप्निल पोपट वाघमारे, अक्षता अरुण वाडेकर, [illegible]	फ्लॅट क्र. ४११, चौथा मजला, बी विंग, ''बालेकर होम्स'' [illegible]	डिसेंबर ०५, २०२५/ नोव्हेंबर ०३, २०२५	रु. २५८५६१८.६१/- (देय दिनांक नोव्हेंबर ११, २०२५)	एप्रिल १५, २०२६
प्रतीक शंकर मालुसरे, उषा शंकर मालुसरे, [illegible]	फ्लॅट क्र. ४०५, चौथा मजला, ''श्री कृपा रेसिडेन्सी को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि.'', [illegible]	फेब्रुवारी १८, २०२६/ फेब्रुवारी ०३, २०२६	रु. १९१७७०९.९०/- (देय दिनांक फेब्रुवारी ११, २०२६)	एप्रिल १५, २०२६
कैलास जयवंत घरत, संध्या कैलास घरत, [illegible]	एस. क्र. ९६३, तळ मजला, [illegible]	जुलै १९, २०२५/ मे ०६, २०२५	रु. ९५१९२२५.५५/- (देय दिनांक जुलै १८, २०२५)	एप्रिल १५, २०२६
अंकुश सुखदेव जमाले, मंगल अंकुश जमाले, [illegible]	एस. क्र. ५४९, फ्लॅट क्र. २०५, दुसरा मजला, [illegible]	नोव्हेंबर २०, २०२५/ नोव्हेंबर ०३, २०२५	रु. ७०९८३७.४१/- (देय दिनांक नोव्हेंबर ११, २०२५)	एप्रिल १५, २०२६
रविंद्रकुमार दयाराम राखमे, जिजाबाई दयाराम राखमे [illegible]	सर्व्हे क्र. ६७, हिस्सा क्र. ४/५, [illegible]	जुलै १९, २०२५/ मार्च ०४, २०२४	रु. ३१३११८७.९२/- (देय दिनांक जुलै १८, २०२५)	एप्रिल १६, २०२६
विनित कुमार, मेघना सावंत, [illegible]	फ्लॅट क्र. ११४, [illegible]	ऑक्टोबर २९, २०२५/ ०६-मे-२०२५	रु. ३२१७७९५.८१/- (देय दिनांक ऑक्टोबर १०, २०२५)	एप्रिल १५, २०२६

या सूचनेद्वारे आपणास बँकेस देय असलेली रक्कम तसेच त्यावरील पुढील व्याज, खर्च आणि आकारणी यांसह, [illegible] ६० दिवसांच्या आत परतफेड करण्याची मागणी करण्यात येत आहे, अन्यथा बँक सरफेसी अधिनियमाच्या कलम १३(४) अंतर्गत पुढील कारवाई करण्यास बाध्य राहील.
कर्जदार/गहाणदार यांचे लक्ष अधिनियमाच्या कलम १३ च्या उपकलम (८) मधील तरतुदीकडे वेधण्यात येत आहे, ज्यामध्ये उपलब्ध कालावधीमध्ये तारण मालमत्ता मुक्त करण्याबाबत तरतूद आहे.

ठिकाण : मुंबई, दिनांक : २१ एप्रिल २०२६ **सही/- प्राधिकृत अधिकारी बंधन बँक लिमिटेड**

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18 (7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

JAUSS POLYMERS LIMITED

Corporate Identification Number (CIN): L74899HR1987PLC066065
Registered Office: Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India | **Contact Number:** 0120-7195236-39
Email Address: response@jausspolymers.com | **Website:** www.jausspolymers.com

THIS ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT IS BEING ISSUED BY GRETEX CORPORATE SERVICES LIMITED, ("THE MANAGER TO THE OFFER"), ON BEHALF OF THE M/S. NOIZE BRANDS AND LIFESTYLE LIMITED ("THE ACQUIRER") ALONG WITH MR. ADITYA CHOPRA PERSON ACTING IN CONCERN ("PAC"), FOR ACQUISITION OF UPTO 12,02,650 (TWELVE LAKHS TWO THOUSAND SIX HUNDRED FIFTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH (INDIAN RUPEES TEN) ("OFFER SHARES") OF JAUSS POLYMERS LIMITED ("TARGET COMPANY" OR "TC") REPRESENTING 26.00% OF THE EQUITY AND VOTING SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 READ WITH REGULATIONS 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED FROM TIME TO TIME ("OPEN OFFER").

This Pre-Offer cum Corrigendum to the Detailed Public Advertisement is to be read in conjunction with the: a) Public Announcement dated Wednesday, February 04, 2026 ("**Public Announcement**"), (b) Detailed Public Statement dated Tuesday, February 10, 2026, in connection with this Offer, published on behalf of Acquirer on Wednesday, February 11, 2026, in Financial Express (English daily) (All Editions), Jansatta Hindi (All Editions), Navshakti (Marathi Daily) (Mumbai Edition), Gurgaon Mail (Gurgaon) ('Newspapers') ('**Detailed Public Statement**'), (c) Draft Letter of Offer dated Wednesday, February 18, 2026 filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations ("**Draft Letter of Offer**"), (d) Letter of Offer Dated Friday, April 10, 2026, ("**Letter of Offer**") (e) Recommendation of Independent Directors of the Company which were approved on and published in the Newspapers on Friday, April 17, 2026 ("**Recommendations of the Independent Directors of the Target Company**").

The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as "Offer Document" issued by the Manager on behalf of the Acquirer.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the paragraph 1 titled as "Definitions/Abbreviations" on page No. 1 of the Letter of Offer.

1. **Offer Price:**
The Offer is being made at a price of ₹ 16.05/- (Indian Rupees Sixteen point Zero Five Only) per Equity Share ("Offer Price"). There has been no revisions in the Offer Price.

2. **Recommendations of the committee of independent directors of the Target Company:**
A committee of independent directors of the Target Company ("**IDC**") comprising of Mr. Saurabh Jibhau Shewale, as the Chairperson of the IDC and Mr. Rajani Shirish Laddha and Mr. Maddi Venkata Sudarsan, member of IDC approved their recommendation on the Offer on Thursday, April 16, 2026 and published in the Newspaper Friday, April 17, 2026 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011. However, the shareholders may independently evaluate the offer, the market performance of the equity shares and then take an informed decision in the best of their interests.

3. **Other details with respect to Offer**
1. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011
2. The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose name appear on Wednesday, April 08, 2026 being the identified date.
   a) On Thursday, April 16, 2026, through registered post to those Public Shareholders who have not registered their email address with the Depositories/ Target Company.
   b) On Friday, April 10, 2026 through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/ Target Company.

The Draft Letter of Offer dated Wednesday, February 18, 2026, was filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number HO/49/12/11(32)2026-CFD-RAC-DCR1 I/8596/2026 dated Monday, 06 April, 2026, incorporated in the Letter of Offer, There have been no other material changes in relation to the Offer, as otherwise disclosed in the Letter of Offer.

4. **Dispatch of Letter of Offer to the public shareholders.**
The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by Thursday, April 16, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirer and parties to SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (**www.sebi.gov.in**) and the Website of the Manager to the Offer (**www.gretexcorporate.com**) from which the Public Shareholders can download/print the same.

5. **Instructions to the public shareholders**
   i. **In case the shares are held in physical form**
   As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
   ii. **In case the shares are held in demat form**
   An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
   iii. **Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer**
   Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by shareholder(s), along with the following details:

a. **In case of physical shares:** Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn.
b. **In case of dematerialized shares:** Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no., and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window ("**Acquisition Window**") as provided under the SEBI (SAST) Regulations, 2011 and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular CFD/DCR2/ CIR/P/2016/131 dated December 09, 2016 and SEBI circular SEBI/HO/CFD/ DCRIII/ CIR/P/2021/615 dated August 13, 2021, as amended, including any guidelines and circulars issued in relation to the same by the Stock Exchange, clearing corporations and SEBI ("**Acquisition Window Circulars**").
7. **The marketable lot for the Equity Shares of the Target Company is 1 (One) Equity Share.**
8. **Any other material change from date of the Public Announcement**
None
9. **Corrigendum to the Detailed Public Statement (DPS)**
None
10. **Details regarding the status of the Statutory and other approvals**
There are no statutory approvals required for the purpose of this Offer. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.
11. **Schedule of Activities:**
The Schedule of Activities have been revised and the necessary changes have been incorporated in the LOF. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Sr. No.	Activities	Day and Date (Actual)	Day and Date (Revised)
1	Public Announcement	Wednesday, February 04, 2026	Wednesday, February 04, 2026
2	Publication of Detailed Public Statement in newspapers	Tuesday, February 10, 2026	Tuesday, February 10, 2026
3	Last Date of Filing of Draft Letter of Offer with SEBI	Wednesday, February 18, 2026	Wednesday, February 18, 2026
4	Last Date for public announcement of a competing offer#	Friday, March 06, 2026	Friday, March 06, 2026
5	Receipt of comments from SEBI on Draft Letter of Offer	Friday, March 13, 2026	Monday, April 06, 2026
6	Identified Date*	Tuesday, March 17, 2026	Wednesday, April 08, 2026
7	Last Date by which Letter of Offer will be dispatched to the Public Shareholders	Wednesday, March 25, 2026	Thursday, April 16, 2026
8	Last date by which a Committee of Independent Directors constituted by the Board of Directors of the Target Company shall give its recommendations and publication of the same	Monday, March 30, 2026	Friday, April 17, 2026
9	Last day of revision of Offer Price / Offer Size	Thursday, April 02, 2026	Tuesday, April 21, 2026
10	Date of issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Thursday, April 02, 2026	Tuesday, April 21, 2026
11	Date of commencement of the Tendering Period ("**Offer Opening Date**").	Monday, April 06, 2026	Wednesday, April 22, 2026
12	Date of closure of the Tendering Period ("**Offer Closing Date**").	Tuesday, April 21, 2026	Wednesday, May 06, 2026
13	Issuance of post offer advertisement	Tuesday, April 28, 2026	Wednesday, May 13,2026
14	Date of communicating the rejection / acceptance and payment of consideration for the accepted Offer Shares / return of unacquired Offer Shares	Wednesday, May 06, 2026	Wednesday, May 20, 2026
15	Last Date of filing the final report to SEBI	Wednesday, May 13, 2026	Wednesday, May 27, 2026

Note: *The above timelines are indicative (prepared based on the timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*
#There has been no competing offer as of the date of this Letter of Offer.
** Identified Date refers to the date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all Public Shareholders are eligible to participate in the Offer any time during the Tendering Period*

12. **Other information**
The Acquirer along with PAC accepts full responsibility for the obligations as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement.
This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement would also be available on SEBI's website at www.sebi.gov.in, the Target Company at www.jausspolymers.com the Registrar to the Offer at www.beetal.in, and Manager to the Offer at www.gretexcorporate.com.

Issued by Manager to the Offer on behalf of the Acquirer and PAC

GRETEX

GRETEX CORPORATE SERVICES LIMITED
Address: A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Maharashtra- 400013, India | **Tel No.:** +91 2269308500
Email: info@gretexgroup.com | **Website:** www.gretexcorporate.com
Contact Person: Mr. Arvind Harlalka | **SEBI Registration No:** INM000012177
CIN: L74999MH2008PLC288128

Acquirer and PAC

M/s. Noize Brands and Lifestyle Limited (represented by its Director– Mr. Aditya Chopra)	Mr. Aditya Chopra
Sd/-	Sd/-

Place: Noida
Date: April 21, 2026

नगर निगम गुरुग्राम की विशेष बैठक सम्पन्न, 'नारी शक्ति वंदन अधिनियम' के प्रचार अभियान को सर्वसम्मति से समर्थन

ब्यूरो/गुड़गांव मेल

गुड़गांव, 20 अप्रैल। नगर निगम गुरुग्राम के सदन की विशेष बैठक सोमवार को सेक्टर-34 स्थित निगम कार्यालय में आयोजित की गई। बैठक की अध्यक्षता महापौर श्रीमती राजरानी मल्होत्रा ने की, जबकि निगम आयुक्त प्रदीप दहिया एवं निगम सचिव सिद्धार्थ खंडेलवाल की उपस्थिति भी रही। बैठक में 36 वार्डों के पार्षदों सहित मनोनीत सदस्यों की उपस्थिति दर्ज की गई, जो नगर निगम की कार्यवाही में

व्यापक सहभागिता को दर्शाती है। सभी उपस्थित सदस्यों ने शहर के विकास एवं सामाजिक मुद्दों पर अपनी सहमति और सक्रियता दिखाई।

बैठक का मुख्य एजेंडा 'नारी शक्ति वंदन अधिनियम' के प्रचार-प्रसार से संबंधित था। इस विषय पर विस्तृत चर्चा के बाद नगर निगम सदन ने इस अभियान को पूर्ण समर्थन देने का निर्णय लिया। सदस्यों ने सर्वसम्मति से यह सुनिश्चित करने पर जोर दिया कि अधिनियम से जुड़ी जानकारी अधिक से अधिक लोगों तक पहुंचे और महिलाओं के सशक्तिकरण को बढ़ावा मिले।

बैठक के दौरान पार्षदों ने सुझाव दिया कि जागरूकता अभियान को वार्ड स्तर तक प्रभावी ढंग से लागू किया जाए, ताकि हर नागरिक तक इसकी जानकारी पहुंचे। इसके साथ ही सामाजिक संगठनों और स्थानीय प्रतिनिधियों को भी इस अभियान में शामिल करने पर बल दिया गया।बैठक के अंत में महापौर ने सभी सदस्यों का आभार व्यक्त किया और कहा कि नगर निगम गुरुग्राम सामाजिक सरोकारों के प्रति पूरी तरह प्रतिबद्ध है।

मानसून में न हो जलभराव, प्रत्येक वार्ड में बनाए जाए कम्युनिटी सेंटर : बिमला चौधरी

ब्यूरो/गुड़गांव मेल

गुड़गांव, 20 अप्रैल। पटौदी की विधायक बिमला चौधरी ने कहा कि नगर निगम मानेसर क्षेत्र में मानसून में जलभराव नहीं होना चाहिए। प्रत्येक वार्ड में एक-एक कम्युनिटी सेंटर बनाया जाना चाहिए। गांव कासन में नहरी पानी की सप्लाई के लिए जीएमडीए के साथ तालमेल करें।

यह बात विधायक बिमला चौधरी ने सोमवार को नगर निगम मानेसर के अधिकारियों के साथ बैठक की अध्यक्षता के दौरान कही। विधायक ने पटौदी विधानसभा के अंतर्गत आने वाले 11 वार्डों में चल रहे विकास कार्यों की समीक्षा बैठक की। उन्होंने कहा कि निगम क्षेत्र की भौगोलिक स्थिति ऐसी है, जहां पर पंचायती जमीन के साथ-साथ गैर मुमकिन पहाड़ किस्म की जमीन भी अत्यधिक है। गैर मुमकिन पहाड़ होने के कारण गांवों में विकास कार्य की सीमा तय हो गई है। जबकि गांवों की वास्तविक आबादी कहीं ज्यादा है। ऐसे में वे अपने स्तर पर प्रयास करेंगी कि जिन गांवों में ऐसी भूमि है, उसकी किस्म को बदला जाए ताकि इन गांवों में विकास कार्यों की संख्या बढ़ाई जाए।

इस दौरान आयुक्त प्रदीप सिंह ने बताया कि निगम क्षेत्र में करीब 55 किलोमीटर ड्रेन का नेटवर्क है। इन सभी बड़ी-छोटी ड्रेन की एक बार सफाई करवा दी गई है। मानसून से पहले सभी को दोबारा साफ करवा दिया जाएगा।

इसके अलावा उन्होंने बताया कि राष्ट्रीय राजमार्ग नंबर 48 पर आईएमटी चौक और रामपुरा चौक पर जलभराव न हो इसके लिए स्थायी समाधान कर दिया गया है। जल्द ही अन्य जगहों पर भी काम को पूरा कर लिया जाएगा। आयुक्त ने बताया कि निगम क्षेत्र में करीब 75 रेन वाटर हार्वेस्टिंग पिट मानसून से पहले तैयार हो जाएंगी। जिसमें से 47 पिट तैयार हैं।

20 का काम चालू है अन्य 10 का बजट तैयार हो चुका है। आयुक्त ने बताया कि गांव कासन, खोह, बांस कुसला, हरिया, ढाणा आदि गांवों में नहरी पानी सप्लाई के लिए जीएमडीए से 15 एमएलडी पानी देने का आग्रह किया गया है। जल्द ही इसकी अनुमति मिलेगी। संयुक्त आयुक्त पुनीत कुमार ने बताया कि निगम क्षेत्र में घरों से कूड़ा उठाया जा रहा है।

रोड़ स्वीपिंग का टेंडर लगा दिया गया है। आवारा पशुओं को पकड़ने का काम एजेंसी को सौंपा जा चुका है। खाली प्लाटों में कूड़े के ढेर और कबाड़ गौदामों की पहचान करके उनके मालिकों को नोटिस दिए जा रहे हैं। हाल ही में निगम की टीम ने खुले में कूड़ा डालने वाले 3 अवैध वाहनों को जब्त भी किया है। संयुक्त आयुक्त लोकेश यादव ने विधायक बिमला चौधरी को बताया कि निगम की टीम प्रॉपर्टी टैक्स वसूल रही है। टीम ने निर्धारित लक्ष्य को पूरा करते हुए फायर टैक्स और प्रॉपर्टी टैक्स भुगतान करवाया है। इसके अलावा बड़े टैक्स डिफाल्टर्स को नोटिस देकर उनकी प्रॉपर्टी को सील भी किया है। डिविजन 2 के एक्सईएन मंदीप धनखड़ ने विधायक को अवगत करवाते हुए कहा कि पटौदी विधानसभा के 11 वार्डों में सिविल के 30 काम चल रहे हैं।

पार्क, जोहड़ और स्टेडियम इत्यादि के 7 काम चालू रहे हैं। गांव कासन, नैनवाल और नौरंगपुर में एसटीपी बनाए जाएंगे। इलेक्ट्रिकल एक्सईएन वासु बग्गन ने बताया कि निगम की ओर से पहले फेज में 5 हजार स्ट्रीट लाइटें लगाई जाएंगी। इसके अलावा वार्डों की जरूरत के अनुसार अन्य लाइटें लगाने का भी प्रावधान है, जिसे अगले फेज में शामिल किया जाएगा। बैठक में एसडीओ अमन राठी, अनिल मलिक, विपिन बूरा, सीपीओ द्वारका प्रसाद, पार्षद भूपेंद्र सहित अन्य गणमान्य व्यक्ति मौजूद रहे।

कांग्रेस के समर्थन से वर्ष 2023 में पारित नारी शक्ति वंदन अधिनियम को लागू करने में देरी क्यों : प्रियंका हुड्डा

बिजेंद्र सिंह/गुड़गांव मेल

पानीपत, 20 अप्रैल। कांग्रेस की पूर्व प्रदेश प्रवक्ता एवं वरिष्ठ नेत्री प्रियंका हुड्डा ने सोमवार को यहां कहा कि वर्ष 2023 में कांग्रेस पार्टी के समर्थन से पारित नारी शक्ति वंदन अधिनियम में महिलाओं को 33 प्रतिशत आरक्षण देने का प्रावधान किया गया था। लेकिन भाजपा ने आज तक भी इसे लागू करने में कोई ठोस कदम नहीं उठाया। प्रियंका हुड्डा ने कहा कि आज

हरियाणा सहित देशभर की महिलाएं अब भाजपा से सवाल पूछ रही है कि आखिर महिलाओं को उनके 33 प्रतिशत आरक्षण के संवैधानिक अधिकार को लागू करने में इतनी देरी क्यों की जा रही है। उन्होंने सवाल उठाया कि यदि नारी शक्ति वंदन अधिनियम 2023 अभी तक लागू हो गया होता तो महिलाओं को लोकसभा व विधानसभाओं में 33 प्रतिशत आरक्षण मिलता। लोकसभा व विधानसभाओं में 33 प्रतिशत महिलाओं की संख्या होने पर नारी सशक्तिकरण को बढ़ावा मिलता। पूर्व प्रधानमंत्री स्वर्गीय राजीव गांधी ने ही पंचायती राज संस्थाओं में पहली बार महिलाओं के लिये 33 प्रतिशत आरक्षण का प्रावधान किया था। आरोप लगाया कि भाजपा सरकार महिलाओं को उनका 33 प्रतिशत आरक्षण का अधिकार देने की बजाये केवल राजनीतिक लाभ के लिये इस मुद्दे का उपयोग कर रही है।

2023 में पास हुए महिला आरक्षण बिल को क्यों नहीं लागू करती भाजपा : आफताब अहमद

ब्यूरो/गुड़गांव मेल

नूंह, 20 अप्रैल। जिला कांग्रेस कार्यालय नूंह पर कांग्रेस नेताओं ने पत्रकार वार्ता कर बीजेपी केंद्र सरकार पर जमकर निशाना साधा। इस दौरान नूंह विधायक चौधरी आफताब अहमद, फिरोजपुर झिरका विधायक इंजीनियर मामन खान, नूंह जिला अध्यक्ष हाजी शहीदा खान पूर्व विधायक, पीसीसी सदस्य चौधरी महताब अहमद आदि मौजूद थे। लोकसभा में संविधान में संशोधन का बिल गिरने के बाद कांग्रेस ने बीजेपी की केंद्र सरकार पर महिला विरोधी होने का आरोप लगाया।

विधायक आफ़ताब अहमद ने कहा कि बीजेपी केंद्र सरकार महिला आरक्षण बिल की आड़ में राजनीतिक परिसीमन करना चाहती है जिससे विपक्ष सहित कांग्रेस पार्टी को आपत्ति है। उन्होंने कहा कि 2023 में महिला आरक्षण बिल पास हो गया था जिसका समर्थन कांग्रेस पार्टी सहित पूरे विपक्ष ने किया था लेकिन बीजेपी सरकार उस बिल को लागू नहीं कर रही है। आफ़ताब अहमद ने कहा कि बीजेपी की नीति और नियत नहीं है महिलाओं को आरक्षण देने की।

विधायक आफ़ताब अहमद ने कहा कि कांग्रेस ने हमेशा महिलाओं को आगे बढ़ाया है जबकि बीजेपी ने महिला विरोधी मानसिकता का परिचय दिया है। उन्होंने कहा कि कांग्रेस की राष्ट्रीय अध्यक्ष कई महिलाएं बनी हैं जैसे सोनिया गांधी, इंदिरा गांधी, एनी बेसेंट, सरोजिनी नायडू, नेली सेनगुप्ता आदि। जबकि बीजेपी पार्टी में आज तक कोई महिला बीजेपी की अध्यक्ष नहीं बनी है।

उन्होंने कहा कि महंगाई और बढ़ती बेरोजगारी ने महिलाओं के जीवन को और कठिन बना दिया है। एनसीआरबी के आंकड़ों के अनुसार महिलाओं के खिलाफ बढ़ते अपराध बीजेपी सरकार की विफलता है।

विधायक आफताब अहमद ने कहा कि मणिपुर की घटनाएं, उन्नाव कांड, हाथरस कांड, महिला खिलाड़ियों के साथ बीजेपी सरकार का रवैया किसी से छुपा नहीं है, जो बीजेपी की महिला विरोधी मानसिकता का परिचय देता है। उन्होंने कहा कि बिल्किस बानो कांड के दोषियों को बीजेपी सरकार द्वारा माफी देने का मामला सभी के सामने है।वहीं फिरोजपुर झिरका विधायक इंजीनियर मामन खान ने कहा कि महिला आरक्षण की आड़ में राजनीतिक परिसीमन का खेल बंद करे केंद्रसरकार। बीजेपी सरकार ने 2023 में बिल पारित करने के बावजूद इसे जनगणना और परिसीमन के नाम पर लटका दिया है। हमारी मांग है कि इसे मौजूदा 543 सीटों पर तुरंत लागू किया जाए।

विधायक मामन खान ने कहा कि केंद्र सरकार ने देश की महिलाओं की आंखों में धूल झोंकने का काम किया है। महिला आरक्षण की आड़ में केंद्र सरकार का असली लक्ष्य सिर्फ राजनीतिक डीलिमिटेशन करना था। ये पूरी तरह से भाजपा का एक चुनावी प्रोपेगेंडा था, जो अब जनता को समझ आ गया है। कांग्रेस सरकार को तब तक चैन की नींद सोने नहीं देगी जब तक महिला आरक्षण देश में लागू नहीं हो जाता।

विधायक मामन खान ने कहा कि सरकार वह बिल लेकर आए, जिसे 2023 में सभी दलों ने समर्थन दिया था। उन्होंने भाजपा व एनडीए पर आरोप लगाया कि वह पश्चिम बंगाल और तमिलनाडु के वोटरों को गुमराह कर रहे हैं।जिला अध्यक्ष हाजी शहीदा खान पूर्व विधायक ने कहा कि महिला आरक्षण से संबंधित संविधान संशोधन विधेयक देश के संघीय ढांचे को बदलने का षड्यंत्र था। लोकसभा में इसका गिरना लोकतंत्र, संविधान एवं विपक्षी एकजुटता की जीत है।

हाजी शहीदा खान ने कहा कि सरकार द्वारा जो साजिश रची गई, उसका उद्देश्य सत्ता हासिल करना है। इसके लिए सरकार ने महिलाओं का इस्तेमाल किया। उन्होंने कहा कि सरकार चाहती थी कि महिला आरक्षण के नाम पर विपक्ष यह विधेयक पारित करवा दे ताकि उन्हें मनमाने तरीके से परिसीमन की आजादी मिल जाए जिससे मोदी सरकार को जातिगत जनगणना का सहारा न लेना पड़े।इस दौरान जिला कांग्रेस कमेटी के पदाधिकारी सहित कांग्रेस कार्यकर्ता मौजूद रहे।